

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Company Appeal(AT)(Insolvency) No. 1096 of 2020**

IN THE MATTER OF:

Kanwar Raj Bhagat **...Appellant**

Vs

**Gujarat Hydrocarbons and Power
SEZ Ltd. & Anr.** **....Respondents**

Present:

**For Appellant: Mr. Abhijeet Sinha, Mr. Divij Kumar and Mr. Varul
Tandon, Advocates**

**For Respondents: Mr. Supriyo Gole, Mr. Rishav Banerjee, Advocates
for Respondent No. 1
Ms. Nattasha Garg, Mr. Arav Pandit and Mr.
Abhimanyu Pandit, Advocates for R- 2**

With

Company Appeal(AT)(Insolvency) No. 1109 of 2020

IN THE MATTER OF:

BRS Ventures Investment Ltd. **...Appellant**

Vs

SREI Infrastructure Finance Ltd. & Anr. **....Respondents**

Present:

**For Appellant: Mr. Robin Singh Sirohi and Mr. Ajay Gaggar,
Advocates**

**For Respondents: Ms. Nattasha Garg, Mr. Arav Pandit and Mr.
Abhimanyu Pandit, Advocates for R-1**

O R D E R

(Through Virtual Mode)

18.02.2021 Learned Counsel for the Respondent- SREI Infrastructure Finance Ltd- submits that he has filed the Written Submissions by e-filing. He is directed to file the same in physical form to the Registry within two days. The Resolution Professional is also directed to file the Status Report in physical form.

List these Appeals 'For Hearing' on **23rd February,2021.**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**(Kanthi Narahari)
Member(Technical)**